

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Cvl.) No. 220 of 2019

Jyoti Sharma Petitioner
Versus
The State of Jharkhand & Ors. Opp. Parties
With
W.P. (C) No. 918 of 2019

Pushpa Sales Private Limited Petitioner
Versus
State of Jharkhand and others Respondents
With
W.P. (C) No. 01 of 2021

Vijeta Projects and Infrastructure Ltd. Petitioner
Versus
State of Jharkhand & Ors. Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Prashant Kumar Shahi, Sr. Advocate
(WPC No.01/21)
Mr. Saurav Arun, Advocate (Cont. Case 220/19)
Mr. Pandey Neeraj Rai, Advocate (WPC 918/19)

For the State : Mr. Piyush Chitresh, A.C. to A.G.
Mr. Ashok Kumar Yadav, G.A.-I
Mr. Kaushik Sarkhel, G.A.-V

For the UOI : Mr. Rajiv Sinha, A.S.G.I.

For Respondent No.10 : Mr. Sandeep Kumar, Sr. Advocate
Mr. Bharat Kumar, Advocate
(in W.P. (C) No.918/19)

For Respondent No.9 : Mr. Prashant Kumar Shahi, Sr. Advocate
Mr. Rohitashya Roy, Advocate
(in W.P. (C) No.918/19)

Oral Order
28/ Dated 09.09.2021

As prayed, on behalf of Vijeta Construction, put up this matter
tomorrow i.e., on 10.09.2021 at 10:30 A.M.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)